

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 142/TT/2020**

- Subject:** : Petition for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period under “Transmission System associated with Talcher II Project” in the Southern Region.
- Date of Hearing** : 10.8.2020
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : TANGEDCO and 22 others
- Parties Present** : Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri Ashutosh K. Srivastava, Advocate, BSPHCL  
Ms.Ranjitha Ramachandran, Advocate, PGCIL  
Shri S.S. Raju, PGCIL  
Shri B. Dash, PGCIL

**Record of Proceedings**

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods based on the judgement of the Appellate Tribunal for Electricity (APTEL) dated 22.1.2007 and dated 13.6.2007 in Appeal Nos. 81/2005 and 139/2006 respectively, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for combined elements of Talcher and Kolar (HVDC portion) (Asset-I) and combined elements of Talcher and Kolar (AC Portion) (Asset-II) under “Transmission System associated with Talcher II project” in the Southern Region.

3. The representative of the Petitioner submitted that the transmission system consists of 8 assets which were put into commercial operation during the 2001-04 tariff period. The tariff of the 2014-19 tariff period was determined vide order dated 7.1.2016 in Petition No. 499/TT/2014. The capital cost claimed as on 1.4.2014 in the instant petition is the same as admitted by the Commission. Additional Capital Expenditure (ACE) claimed for Asset-I is on account of procurement of additional man lifts for Talcher Sub-station. No ACE has been claimed for Asset-II. No ACE is claimed during the 2019-24 tariff period for any of the assets. Reply to the TV (technical validation) letter has been submitted vide affidavit dated 5.5.2020.



4. Learned counsel for TANGEDCO stated that the issues raised by him in the course of hearing dated 10.8.2020 in Petition No. 155/TT/2020 in respect of revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods may be considered in the instant petition as well. Learned counsel for Bihar State Power Holding Company Ltd. adopted the submissions of TANGEDCO with regard to the revision of transmission tariff.
5. Learned counsel for TANGEDCO sought time to file written submissions. Time was sought by the Petitioner for filing rejoinder to the reply of TANGEDCO filed vide letter dated 4.8.2020.
6. After hearing, the Commission directed the Petitioner to submit the following information, on affidavit, by 3.9.2020 with an advance copy to the Respondents:
  - a. Justification for ACE of ₹214.05 lakh claimed after the cut-off date during the 2014-19 tariff period and liability flow statement for the same.
  - b. Form-4 for 2001-04 tariff period is required as per 'Methodology for Computation of Interest on Loan and Maintenance Spares for 2001-04 and 2004-09 Block'.
7. The Commission further directed TANGEDCO to file written submissions and the Petitioner to file its written submissions and rejoinder to the reply of TANGEDCO by 10.9.2020. The parties were directed to file their submissions with copy to the other party.
8. The Commission also directed the parties to submit the above information within specified time and observed that no extension of time shall be granted.
9. Subject to above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

